

(b) if so, the number of such cases detected by the Government during the last three years; and

(c) the steps taken or proposed to be taken to check the flow of foreign funds to the terrorists?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) The Government are aware of reports of various secessionist leaders and organisations in Jammu and Kashmir having received funds from diverse channels and sources in contravention of the law. The Government and all the concerned security and enforcement agencies have been continuously making efforts to contain such possibilities through sustained vigilance, inquiries and investigations and operations against the terrorists.

Notices had also been issued to 46 individuals and 24 organisations under the Foreign Contribution (Regulation) Act (FCRA). Action on these notices, and for violation of other relevant laws is being taken by the concerned agencies. It will not be in the interest of ongoing inquiries/investigations to disclose more details at this stage. In another case investigated by the CBI 4 persons were convicted to 5 years imprisonment by the court in August, 1996 inter-alia for funding of terrorist activities.

#### Utilisation of Amount

2801. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the PRIME MINISTER be pleased to state:

(a) whether the amount provided to the Government of Bihar by the United Government for various Urban Employment Schemes during 1995-96 and 1996-97 been utilised;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the amount likely to be utilised by the State Government for the implementation of these schemes during 1997-98?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) Two Centrally sponsored Urban Employment Schemes, namely, Nehru Rozgar Yojana (NRY) and Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP), are being implemented in the urban areas of Bihar. During the year 1995-96 and 1996-97, Central funds amounting to Rs. 669.80 lakhs have been released under the employment schemes of NRY to the State. Out of total funds of Rs. 1116.34 lakhs (Central + State share), State Government has reported an expenditure of Rs. 1682.50 lakhs during 1995-96 and 1996-97. The expenditure also includes expenditure incurred out of unspent funds of previous years.

A sum of Rs. 387.89 lakhs have been utilised under the PMI UPEP during 1995-96. For 1996-97, no amount has been released so far to Bihar.

(c) Allocation for 1997-98 in respect of all the States/UTs are yet to be finalised.

#### SEBs

2802. SHRI KASHI RAM RANA :  
KUMARI UMA BHARATI :  
SHRI PANKAJ CHOWDHARY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have set up any Committee for reviewing the functioning of the State Electricity Boards;

(b) if so, the details thereof;

(c) whether the Committee has submitted its Report; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) to (d) Do not arise.

[English]

#### Pipavav Power Project

2803. SHRI VIJAY HARISHCHANDRA PATEL :  
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have issued instructions to the Nodal Agency to give clearance in principle for the power projects before putting them on competitive bid;

(b) if so, the details thereof;

(c) whether the Central Electricity Authority have received any proposal from the Government of Gujarat for clearance in principle to Pipavav Power Project;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) Does not arise.

(c) to (e) The proposal for 'in-principle' clearance to Pipavav dual fuel based power station (615 MW) was received by the Central Electricity Authority (CEA) from M/s. Gujarat Power Corporation Limited (GPCL). The 'in-principle' clearance of CEA is accorded only to be Generating Company, who executes the project to facilitate it in tying-up various inputs, including finances.